

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1724 of 2000

New Delhi, this the 1st day of June, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

1. Kasturi Lal S/o Shri Mangla Prasad
aged about 30 years
Resident of: C-2, Staff Quarters
National Zoological Park
New Delhi-3
2. Pramod S/o Shri Raj Bahadur
aged about 20 years
Resident of - C-41/64-A
Janta Camp, Near I.T.O.
New Delhi-2
3. Mewa Ram S/o Shri Tika Ram
aged about 30 years
Resident of A-36, Pragati Maidan
Ring Road, New Delhi-3
4. Satish S/o Shri Rattan Lal
aged about 21 years
Resident of D-28, Staff Quarters
National Zoological Park,
New Delhi-3

-APPLICANTS

(By Advocate: None)

Versus

1. Union of India
Through the Secretary
Ministry of Environment & Forests
Government of India
Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi-3
2. The Director
National Zoological Park
Mathura Road
New Delhi-3

-RESPONDENTS

(By Advocate: Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

* This OA has been filed under Section 19 of the Administrative Tribunals Act seeking following relief:

"To direct the respondents to apply the provision of the Casual Labour Scheme dated 1st September, 1993 evolved by the Government of India to the present applicants and also bestow them the

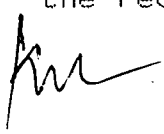
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temporary status on completion of one year during which all of them have completed the requisite number of days of service. This may follow regularisation in Group 'D' in their own turn."

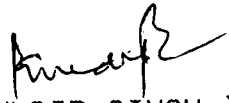
2. Facts in brief are that applicants had been working as daily rated casual labour under the respondents and claim to have completed more than 240 days in a year, some of them have put in more than 400 to 500 days of service. However, applicants' services had been terminated on 1.9.2000 on the ground of non-availability of much work.

3. Respondents in their reply have submitted that none of the applicants have rendered 240 days service in a year. There is no rejoinder to this effect controverting this plea of respondents. Respondents have also submitted in their reply that whenever the work of casual nature would be available, the applicants would be given preference over juniors and freshers in such re-engagement.

4. In view of the fact that respondents themselves have submitted in their reply that applicants would be given preference over juniors and freshers, I feel this OA can be disposed of at this stage itself with a direction to respondents that whenever they decide to engage fresh casual labourers, they shall give preference to the applicants for such re-engagement in accordance with rules and instructions on the subject and after re-engagement if it is found by respondents after going through their records that any casual labourer has completed the requisite number of days service in a year



as per Govt. of India Scheme 10.9.93, they shall consider conferring temporary status also upon such casual labourers. I order accordingly. No costs.


(KULDIP SINGH)
MEMBER (JUDL)

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